

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No.696/2024

IN THE MATTER OF:

Deepak Rana

...Applicant(s)

Vs

State of Haryana

...Respondent(s)

Index

Sr. No.	Particulars	Page No.
1.	Compliance Report in the matter of OA No. 696/2024 titled as Deepak Rana V/s State of Haryana in compliance of Hon'ble National Green Tribunal order dated 24.07.2024.	1-2
2.	Annexure R/1- letter from Regional Officer to Deputy Commissioner	3
3.	Annexure R/2- letter from Deputy Commissioner to Regional Officer	4
4.	Annexure R/3- Copy of inspection Report	5-8
5.	Annexure R/4- Photos of Joint Committee visit dated 31.01.2025	9
6.	Photos of R/5- Photos of follow up visit dated 03.02.2025	10

New Delhi
19.03.2025

Filed by



Rahul Khurana Adv
Counsel for HSPCB
9811894060
rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No.696/2024**

IN THE MATTER OF:

Deepak Rana

...Applicant(s)

Vs

State of Haryana

...Respondent(s)

COMPLIANCE REPORT IN COMPLIANCE OF ORDER DATED 24.07.2024.

MOST RESPECTFULLY SHOWETH:

1. Above subjected OA was registered on a letter petition dated 08.10.2023 received from Deepak Rana. The Hon'ble Tribunal disposed of the OA vide order dated 24.07.2024 with the following direction:

"2. Contents of letter petition are that Municipal Corporation, Palwal is dumping garbage in drains passing adjacent to National Highway leading to Gurugram to Delhi and Faridabad causing blockage and water logging and thereby causing damage to environment.

3. In our view, the complaint made in this Original Application, at the first instance, may be looked into by local authorities and if they find any violation, would take appropriate, remedial and preventive action in accordance with law.

4. Accordingly, we constitute a Joint Committee comprising Deputy Commissioner, Palwal and Haryana State Pollution Control Board.

5. Deputy Commissioner, Palwal shall be the Nodal Agency for compliance and coordination.

6. The above Committee shall visit the site, collect relevant informations and if finds any violation of environmental laws and norms, would take appropriate preventive, prohibitive, punitive and remedial action against the violators in accordance with law and submit a compliance Report with Registrar General of this Tribunal within two months who if finds necessary, may place the matter before the Bench for further orders.

7. With the above directions, this Original Application is disposed of."

2. In compliance of Hon'ble NGT directions, a letter dated 27/08/2024 was sent by the Regional office, Palwal to the Deputy Commissioner, Palwal to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time (**Annexure R/1**). The Deputy Commissioner, Palwal deputed concerned

area Sub-District Magistrate as his nominee for the joint inspection vide letter dated 23/10/2024 (**Annexure R/2**).

3. On January 31, 2025, the joint committee, accompanied by the complainant and officials from the Municipal Corporation (MC) of Palwal, inspected the site. The MC, Palwal, undertook the following measures:

Cleaning the site, removing all solid waste, clearing the drain, installing lights, erecting boundary fencing, and placing warning and information boards to prevent future waste dumping. Additionally, an employee has been assigned by MC, Palwal, to monitor the site and enforce fines for violations. The complainant expressed satisfaction with these actions, and a signed inspection report has been obtained to confirm this (**Annexure R/3**). Photos of the joint committee visit are attached as **Annexure R/4**.

4. On 03 February 2025, the concerned field officer conducted a follow-up visit of the site to verify the actions initiated by the Municipal Corporation of Palwal regarding the regular maintenance of cleanliness and site found clean and in compliance. Photos of the follow up visit are attached as **Annexure R/5**.

This compliance report is being submitted for kind consideration of this Hon'ble Tribunal.


Regional Officer
Palwal, HSPCB


Sub Divisional Magistrate, Palwal



Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal-121102
 Website - www.hspcb.gov.in E-Mail hspcbropal@gmail.com



HSPCB/PAL/2024/424
 To,

Date: 27/08/2024

The Deputy Commissioner,
 Palwal.

Sub: Joint Committee for Original Application No. 696/2024 Deepak Rana Vs State of Haryana.

Kindly refer to the subject noted above, it is submitted that Hon'ble National Green Tribunal New Delhi has passed a orders in Original Application No. 696/2024 Deepak Rana Vs State of Haryana that

"1. This Original Application has been registered in exercise of suo- moto jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 08.10.2023 received from Deepak Rana; in view of the law laid down by Supreme Court in Municipal Corporation of Greater Mumbai Vs. Ankita Sinha and Others, (2022) 13 SCC 401

2. Contents of letter petition are that Municipal Corporation, Palwal is dumping garbage in drains passing adjacent to National Highway leading to Gurugram to Delhi and Faridabad causing blockage and water logging and thereby causing damage to environment.
3. In our view, the complaint made in this Original Application, at the first instance, may be looked into by local authorities and if they find any violation, would take appropriate, remedial and preventive action in accordance with law.
4. Accordingly, we constitute a Joint Committee comprising Deputy Commissioner, Palwal and Haryana State Pollution Control Board.
5. Deputy Commissioner, Palwal shall be the Nodal Agency for compliance and coordination.
6. The above Committee shall visit the site, collect relevant informations and if finds any violation of environmental laws and norms, would take appropriate preventive, prohibitive, punitive and remedial action against the violators in accordance with law and submit a compliance Report with Registrar General of this Tribunal within two months who if finds necessary, may place the matter before the Bench for further orders."

In view of above it is requested to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time.

DA : As above.

Regional Officer
 Palwal Region

Endst. No.HSPCB/PAL/2024/425

Date: 27/08/2024

A copy of above is forwarded to the Chaiman, Haryana State Pollution Control Board, Panchkula for kind information please.

Regional Officer
 Palwal Region

माननीय NGT मामला
निजी ध्यानार्थ/अति आवश्यक
प्रेषक

उपायुक्त पलवल।

प्रेषित

उपमण्डल अधिकारी ना0,
पलवल।

क्रमांक /एल0एफ0ए0 दिनांक

**विषय:- Joint Committee for original Application No. 696/2024
Deepak Rana Vs State of Haryana.**

उपरोक्त विषय पर क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
पलवल के पत्र क्रमांक HSPCB/PAL/2024/424 दिनांक 27.08.2024 के सन्दर्भ में।

मामनीय उपायुक्त महोदय के आदेश दिनांक 22.10.2024 के द्वारा
विषयोक्त मामले में आपको प्रतिनियुक्त किया गया है। इसलिए आप इस
मामले में माननीय राष्ट्रीय हरित अधिकरण (NGT), नई दिल्ली के आदेश दिनांक
24.08.2024 की एतदना में माननीय उपायुक्त महोदय, पलवल की तरफ से आगामी
आवश्यक कार्यवाही किया जाना सुनिश्चित करें तथा इस सम्बन्ध में की गई
कार्यवाही से सभी सम्बन्धित कार्यालयों को अवगत भी करवायें।

इस उद्देश्य हेतु आपको क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण
बोर्ड, पलवल उपरोक्त सन्दर्भित पत्र की प्रति सभी अनुलग्नकों सहित नियमानुसार
आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उक्त।

कृते: उपायुक्त पलवल।

क्रमांक 449 /एल0एफ0ए0 दिनांक 23-10-24

इसकी एक प्रति क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण
बोर्ड, पलवल को उनके कार्यालय के पत्र क्रमांक HSPCB/PAL/2024/424 दिनांक
27.08.2024 के सन्दर्भ में सूचनाार्थ प्रेषित है।

कृते: उपायुक्त पलवल।

4

- 4 Emission / type of fuel If any already provided to Board
Detail of Stacks/ Chimney /Vents :
- 5 Whether Height of all stacks /Chimneys as per norms :
- 6 Capacity of D.G Sets :
- 7 Stack height of D.G Sets above programme and Whether as per norms :
- 8 Status of Acoustic Enclosure on D.G Sets :
- 9 Noise results of DG Sets Monitored during Inspection :
- 10 Type & Quantity of Fuel used Separate for each source) :
NA
- 11 Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not :
 - (b) Provided or Not :
 - (c) Detail of APCD provided with detail of all Components. :
 - (d) Whether Structurally adequate or Not :
 - (e) Whether operating APCD Satisfactorily :
- 12 Whether provided separate flow meters in case of wet scrubber :
NA
- 13 Whether maintained Log Book for consumption of / Chemicals / water for APCD. :
- 14 Detail of treatment of effluent in case of wet scrubber its mode of disposal. :
- 15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets. :
- 16 General Remarks :
- C Water Consumption**
- 1 Sources of water supply :
- 2 Detail of measuring devices provided if any such as flow Meters, V- notch etc. :
- 3 Whether measuring devices has been sealed :
- 4 Whether maintained the log book for supply of water From all sources & consumption for various uses :
- 5 Detail of Water Consumption per day / month :
 - (a) Domestic Purpose :
 - (b) Boiler / Cooling :

Status of online monitoring System, if applicable :

13 General Remarks :

E Hazardous Waste Management

1 Category of Hazardous Waste generated as per Rules :

2 Type & Qty. of Hazardous Waste generated

- (i) Incinerable
- (ii) Recyclable
- (iii) Disposable for landfill.
- (iv) Total

3 Stock-pile Quantity of Hazardous Waste

4 Mode of Disposal & treatment of Haz. Waste

5 Size of Hazardous waste storage site

6 Display board for Hazardous Waste at Factory Gate Provided or Not

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

8 Details of Hazardous Waste transported to service Provider

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991

3 Name of insurer agency with date & validity of policy

4 Whether Hazardous chemicals handling & storage Facility is adequate

5 Remarks

I am satisfied

D. K. Ram

31/01/2025

Signature of the representative of the unit
Name Designation & Address
Inspection

9728248374

[Signature] *[Signature]* *[Signature]*
Signature of the Officer / Officers
of the Board who conducted the

Name & Designation

Joint Committee visit on 31.01.2025 along with complainant and MC Palwal officials



Photos of follow up visit by HSPCB on dated 03.02.2025

